

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Application No. 248 of 2017 (SZ)**

Applicant(s)

Respondent(s)

P. Prasad  
Mattapally, Nooranad  
Allapuzha Dist

1. The Union of India, rep. by Secretary,  
MoEF, New Delhi
2. State of Kerala, rep. by its Chief Secretary  
Thiruvananthapuram
3. The Principal Chief Conservator of  
Forests, Thiruvananthapuram
4. Divisional Forest Officer, Munnar
5. Wildlife Warden, Munnar
6. The District Collector, Idukki
7. Kerala State Pollution Control Board  
Rep. by its Chairman, Thiruvananthapuram
8. Revenue Department, Land Revenue  
Commissioner, Thiruvananthapuram

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

Mrs. K. Varsha

Mrs. Rema Smirithi for R2 to 8

Note of the Registry	Orders of the Tribunal
Item No.3	<p>Date: 13<sup>th</sup> November, 2017</p> <p>Heard the learned counsel appearing for the applicant. Issue notice to the respondents.</p> <p>Mrs. Rema Smirithi, learned counsel takes notice for respondent Nos.2 to 8.</p> <p>Applicant to furnish copy of application with annexures to the learned counsel appearing for the respondent Nos.2 to 8 during the course of the</p>

day.

Let the reply be filed by respondent No.2 to 8 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.

Notice to respondent No.1 by Registered Post with acknowledgement due and dasthi.

List the matter on 7.12.2017.

....., JM  
(Justice M.S.Nambiar)

....., EM  
(Shri P.S. Rao)

